

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-884/2016

New Delhi, this the 06th day of August, 2018

**Hon'ble Sh. V. Ajay Kumar, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

1. Neelam Kumari (Aged about 63 years),
w/o late Sh. Rajinder Kumar, Retd. Loco Inspector,
r/o 323/D, Sunder Nagar,
Rail Vihar, Ambala Cantt.
2. Kailash Rani (Aged about 70 years),
w/o late Sh. Subhash Chander, Retd. Loco Inspector
R/o 35B, Shahtri Colony, Ambala Cantt, Haryana.
3. Madhu (Aged about 60 years),
W/o late Sh. Subodh Kumar, Retd. Loco Inspector
R/o Madhu Chourasia, Bahari Lal ka Hata,
Near ITC, Khalasi Line, Saharanpur.
4. Swarna Kumari (Aged about 76 years),
W/o late Sh. S.P. Grover, Retd. Loco Inspector
R/o 1194/5, Friends Colony,
Kalka, Distt. Panchkula(HR). ... Applicants
(through Sh. S.P. Sethi)

Versus

1. Union of India through
The General Manager
Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Ambala Division,
Ambala Cantt. ... Respondents
(through Sh. Shailendra Tiwary)

ORDER(ORAL)

Hon'ble Sh. V. Ajay Kumar, Member(J)

When this matter is taken up for hearing, it is submitted that the subject matter of this OA is squarely covered by a decision in the case of Union of India

& Anr. Vs. K.L. Mehandiratta & Ors., which is now pending before the Hon'ble Apex Court vide SLP No. 3867/2016 and that the Hon'ble Apex Court has stayed the orders of this Tribunal in K.L. Mendiratta's case(supra) by an order dated 18.04.2016.

2. In the circumstances and in view of the submissions made by both the counsel, this OA is disposed of in terms of K.L. Mehandiratta's case but the same is subject to the result of the SLP No. 3867/2016. No costs.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar)
Member(J)

/ns/